

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

## Original Application No.200/00116/2020

Jabalpur, this Monday, the 03<sup>rd</sup> day of February, 2020

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Yogesh Kumar Sahu, S/o Shri Awadh Ram Sahu  
D.O.B. 17.04.1987, Working as Mason (Skilled)  
OKF,Khamariya, R/o-Qr. No. 51/5 Type-I,East Land  
Khamariya Jabalpur (MP)-482005 **-Applicant**

(By Advocate –Shri Vijay Tripathi)

## V e r s u s

1. Union of India, through its Secretary,  
Ministry of Defence, Department of Defence Production,  
South Bloc, New Delhi-110001
2. Chairman/Director General, Ordnance Factory Board,  
10-A, Shahid Khudiram Bose Marg,  
Kolkata-700001 (W.B.)
3. Sr. General Manager, Ordnance Factory Khamariya,  
Jabalpur (MP)-492005

- Respondents

**(By Advocate –Shri S.P.Singh)**

## **ORDER (ORAL)**

**By Navin Tandon, AM:-**

The applicant has submitted in the Original Application that the respondent department has issued a notification/advertisement to fill up the post of Semi-skilled worker in different stream/trade.

2. The applicant was eligible for the post of Semi-Skilled worker therefore he also submitted his candidature. After receiving

the call letter he participated in the trade test conducted by the office of the respondent No.3. The trade test includes written test and practical test.

3. He joined the office of the respondent No.3 on 03.11.2014.
4. He further submits that the seniority has been given to the applicant and other candidates from the date of their joining as semi skilled workers and not on the basis of merit list prepared by the respondents after the selection.
5. The applicant submitted his representation regarding the same on 11.04.2019 (Annexure A-5) addressed to Senior General Manager, Ordnance Factory, Khamaria. However, he has received letter dated 10.06.2019 (Annexure A-1) signed by Section Head/LB.
6. Learned counsel for the applicant submits that the representation (Annexure A-1) has not been decided by the competent authority.
7. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the representations submitted by the applicant at Annexure A/1, is decided with a speaking order, in a time bound manner by the competent authority.

**8.** Shri S.P. Singh, learned Senior Central Govt. Standing counsel for the respondents submits that he has no objection if this case is decided in above terms.

**9.** Accordingly, this Original Application is disposed of, at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to decide the said representations of the applicants, if not already done, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken may be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
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**(Navin Tandon)**  
**Administrative Member**